

**GOVERNMENT OF INDIA
MINISTRY OF SCIENCE & TECHNOLOGY
DEPARTMENT OF BIOTECHNOLOGY**

LOK SABHA

**UNSTARRED ADMITTED QUESTION No. 4117 TO BE ANSWERED ON
19/03/2021**

'DNA BASED FORENSIC TECHNOLOGIES'

**4117. SHRI RAJA AMARESHWARA NAIK:
SHRI NISITH PRAMANIK:
DR. MOHAMMAD JAWED:
SHRI MATI SANGEETA KUMARI SINGH DEO:
DR. SUKANTA MAJUMDAR:
SHRI BHOLA SINGH:
DR. JAYANTA KUMAR ROY:
SHRI RAJVEER SINGH (RAJU BAAIYA):
SHRI SAPTAGIRI SANKAR ULAKA:
SHRI VINOD KUMAR SONKAR:**

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether the Government has decided to expand the application of DNA-based forensic technologies to support and strengthen the justice delivery system of the country and if so, the details thereof;
- (b) the steps taken by the Government for the development and application of DNA technologies;
- (c) whether the Government proposes to set up DNA data banks across the country to store profiles and if so, the details thereof;
- (d) whether the Government is planning to bring "the DNA Technology Regulation Bill, 2021";
- (e) if so, the details thereof;
- (f) whether government has accepted the recommendations of the Parliamentary Standing Committee on the Bill or additional consultations are proposed in this regard; and
- (g) if so, the details thereof, and if not, the reasons therefor?

ANSWER

**MINISTER OF SCIENCE AND TECHNOLOGY, MINISTER OF EARTH SCIENCES
AND MINISTER OF HEALTH & FAMILY WELFARE**

(DR. HARSH VARDHAN)

(a) to (c) Yes Sir, the Department of Biotechnology, Ministry of Science and Technology has formulated 'The DNA Technology (Use and Application) Regulation

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Bill'. The Bill is to provide for the regulation of the use and application of Deoxyribo Nucleic Acid (DNA) technology with the aim to establish the identity of certain categories of persons including the victims, offenders, suspects, under trials, missing persons and unknown deceased persons. Also to provide for establishment of National and Regional DNA Data Banks for the maintenance of the national forensic DNA database for the purposes of identification of the aforementioned categories of persons. The draft Bill has the provision to set up DNA data banks across the country.

(d) to (g) The Report of Department related Parliamentary Standing Committee (PSC) on Science and Technology, Environment, Forests and Climate Change on DNA Bill has been received by the Department of Biotechnology. Based on the recommendations of the PSC, the necessary action is being taken for taking all required approvals for further submission. Additional consultations are not required at this stage.